1771 Written Answers

PROF. G. RANGA: It is for you to find' out. It was your job, you who pursued a wrong policy.

SARDAR SWARAN SINGH: The hon. Member is unnecessarily agitated about this. He is not appreciating the significance thereof.

SHRI H. P. SAKSENA: Has the Minister for Works, Housing and Supply got this expression 'constructional character' patented?

MR. CHAIRMAN: The Question Hour is now over. !

SARJDAR SWARAN SINGH: I will take the patent.

WRITTEN ANSWERS TO QUESTIONS

PHARMACEUTICAL ENQUIRY COMMITTEE

159. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the progress made so far by the Pharmaceutical Enquiry Committee in regard to the various terms of re ference to it; and

(b) whether there has been and de lay in the submission of its report; if so, what are the reasons therefor and when the Committee will submit its report?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): (a) A statement is attached.

(b) No, Sir; there has been no iivoidable delay. The Committee is expected to submit its report in about two months

Statement

The Pharmaceutical Enquiry Committee have collected information on the different aspects of the industry, by issuing questionnaires to the

Industry, Trade and Medical Profession, by visits to important manufacturing concerns discussions with the State and by Governments and Associations of Manufacturers, Traders and Medical men. Nine sub-committees formed out of the members of the Committee have examined in detail the different problems of the Industry, such as raw material requirements, foreign tieups, administration of the Drugs Act and the Industries (Development and Regulations) Act, auxiliary industries, small scale factories, minimum requirements of personnel and equipment, etc. It is understood that draft reports on several aspects of the problems committed to them have been completed.

LICENCES ISSUED UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

160. DR. R. P. DUBE: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the date from which the licensing system for the industries covered by the Industries (Development and Regulation) Act, 1951, came into force;

(b) the number oft licences issued under that Act in each year for—

(i) starting new units; and

(ii) expanding the existing units; and

(c) the number of units in these industries which went off business in each year from the date of enforce ment of the licensing system?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): (a) 8th May 1952.

(b) (i)and(ii).

New under-		Substantia'
taki	ngs	expansions
1952 (from May)	*	10
1953	90	92
1954 (Jan. only)	4	18

(c) 1952 (from May) 4 1953 21 1954 (Jan. only) 1